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കേരള സർക്കാർ
Government of Kerala
2021



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department**Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 1182/2020/LBR.

Thiruvananthapuram, 6th November 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Santhoshkumar, G, Valiyakulam Laksham Veedu, Punnapra P. O., Alappuzha (2) Sri Sanilkumar, P., Valiyaparambu Kalapparambil, Thrikkunnappuzha, Karthikappally (3) Sri Madhu, V., Mangalasseril Kattil, Erikkavu, Karthikappally, the licensees of TS No. 31, Toddy Shop and the workman of the above referred establishment Sri Sanalkumar, S., Kunnil Thekkathil, Thekke Mankuzhi, Pullikkanakku P. O., Mavelikkara in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Sanalkumar, Salesman of T. S. No. 31, Malamel Bhagam Toddy Shop, Kayamkulam is justifiable ? If not, what relief is entitled to get?”

(2)

G.O. (Rt.) No. 1195/2020/LBR.

Thiruvananthapuram, 9th November 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri T. O. Elias, “The Windsor Castle”, Kodimatha, Kottayam-686 013. (2) Sri T. O. Abraham, Thottathil St. Mary’s House, Thuruthikkad P. O., Mallappally, Pathanamthitta and the workman of the above referred establishment Sri Santhosh, T. P., Thoppil House, Mallusseri P. O., Kottayam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Santhosh, T. P., Assistant Food and Beverage Manager by the Management of the “Windsor Castil”, Kottayam is justifiable ? If not, what relief the worker is entitled to get?”

(3)

G.O. (Rt.) No. 1197/2020/LBR.

Thiruvananthapuram, 9th November 2020.

Whereas, the Government are of opinion that an industrial dispute exists between The Managing Director, P.N.P.M. Hindu Medical Mission Hospital, Ponkunnam, Kottayam-686 506 and the worker of the above referred establishment Smt. Pathmakumari, K. N., Idayidath House, Anikkad (East) P. O., Anikkad-686 503 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Pathmakumari, K. N., Home nursing office staff by the management of “P.N.P. Memorial Hospital” (Aravinda Hospital), Ponkunnam is justifiable ? If not, what relief the worker is entitled to get?”

(4)

G.O. (Rt.) No. 1198/2020/LBR.

Thiruvananthapuram, 9th November 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Proprietor, Happy Home Industries, 111/31, Athirampuzha P. O., Ettumanoor, Kottayam-686 562 and the workman of the above referred establishment Sri P. Sasidharan, Akhilbhavan, Kallara (S) P. O., Kallara-686 611 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial dispute be referred for adjudication to the Industrial Tribunal Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri P. Sasidharan, Salesman by the management of Happy Home Industries, Ettumanoor, Kottayam is justifiable ? If not what relief the workman is entitled to get?”

(5)

G.O. (Rt.) No. 1199/2020/LBR.

Thiruvananthapuram, 9th November 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Sulekha Rasheed (Principal), SI-Met Nursing College, Muttathara, Thiruvananthapuram (2) the Director, SI-Met Office, Pallimukku, Petta P. O., Thiruvananthapuram and the workman of the above referred establishment Smt. R. S. Anitha, Santhosh Bhavan, Arappura Vilakam, Pravachambalam, Nemom P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of Employment to Smt. Anitha, R. S., House Keeper of SI-Met Nursing College Hostel, Muttathara, Thiruvananthapuram by the management of SI-Met Nursing College, Muttathara, Thiruvananthapuram is justifiable ? If not, what reliefs are she entitled to ?”

By order of the Governor,

SHIBU, R.,

Under Secretary to Government.